

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE VISHAL DHAGAT

ON THE 1st OF JULY, 2024

WRIT PETITION No. 28768 of 2022

(AMAN DWIVEDI AND OTHERS

Vs

UNION OF INDIA AND OTHERS)

Appearance:

(PETITIONERS BY SHRI N.P.S. RUPRAH - ADVOCATE WITH SHRI NAVTEJ SINGH RUPRAH - ADVOCATE)

(RESPONDENTS BY SHRI PUSHPENDRA YADAV - DEPUTY SOLICITOR GENERAL OF INDIA)

ORDER

Petitioners have filed this petition under Article 226 of the Constitution of India, wherein petitioners have prayed for supply of information regarding marks obtained by other candidates.

2. It is submitted by counsel appearing for the petitioners that application filed by petitioners under Right to Information Act, 2005 was partly allowed. Cut-off marks and marks obtained by petitioners was informed to them, but marks obtained by other candidates was not informed to the petitioners.

3. Deputy Solicitor General appearing for the respondents submitted that marks of other candidates was not informed to petitioners as same is covered under Section 8(1)(j) of Right to Information Act, 2005. Marks obtained by other candidates is personal information and therefore, same is protected. It is also submitted that in view of same, petition be dismissed.

4. Heard the counsel for the parties.

5. Petitioners have asked for the marks of other competing candidates. All the candidates had participated in public examination. Said information has nothing to do with personal information of a candidate. Marks obtained by

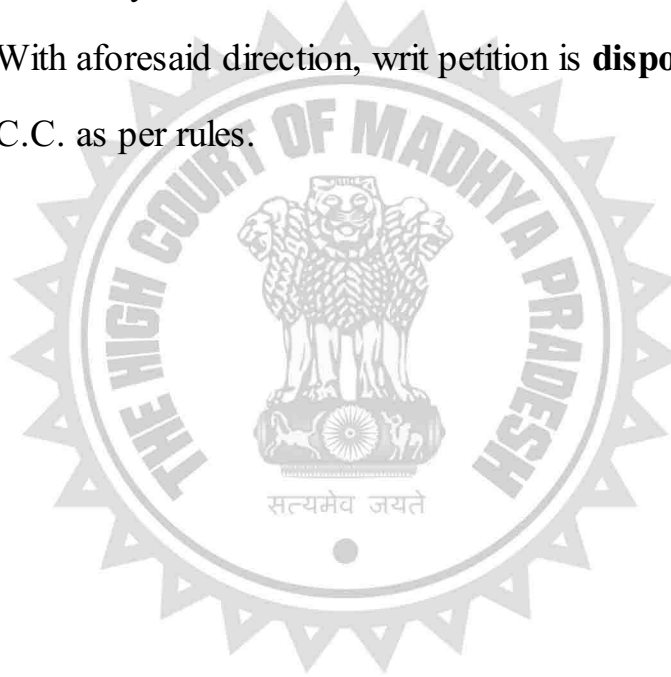
other candidates in examination is public activity and each candidate has right to know about the marks which has been obtained by other candidates. If marks of other candidates is disclosed, same will not invade upon the personal information of any candidate. Marks obtained by a candidate in examination cannot be a personal information.

6. In view of same, respondents are directed to provide information regarding marks obtained by other candidates, as asked by petitioners by Annexure P/4 within a period of 15 days from the date of communication of the order passed today.

7. With aforesaid direction, writ petition is **disposed off**.

8. C.C. as per rules.

vkt



(VISHAL DHAGAT)
JUDGE